



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 07/2025 (CZ)

KAMLESH ROJ

....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

....RESPONDENTS

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Vaibhav

Vaibhav Thakuria

Counsel for RSPCB

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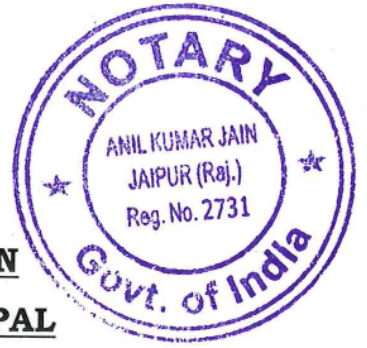
vaibhavthakuria@gmail.com

Place: Bhopal

Date: 07.05.2025

ATTESTED
Anil Kumar Jain
Notary, Govt. of India
JAIPUR (Raj.)

07 MAY 2025



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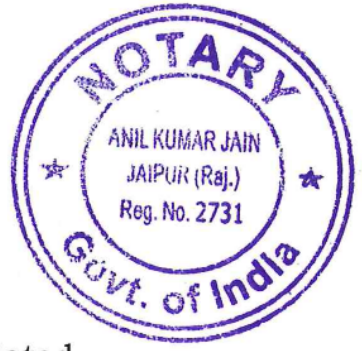
**ACTION TAKEN REPORT ON BEHALF OF
RAJASTHAN STATE POLLUTION CONTROL BOARD**

It is humbly submitted by the Rajasthan State Pollution Control Board as under:

1. That the issues raised in the present Original Application are protection of Historical Hingonia Dam from the encroachment from the local residence violating the environmental norms and damaging the area of water body.
2. That Rajasthan State Pollution Control Board is board constituted under the section 4 of the Water (Prevention and Control of Pollution) Act, 1974. That after the enactment of the Environment (Protection) Act, 1986 the scope of the activities of the Board were further widened and the State Board is engaged in implementation of the rules made under the Environment Protection Act, 1986.

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
(JAIPUR (Raj.))

07 MAY 2025



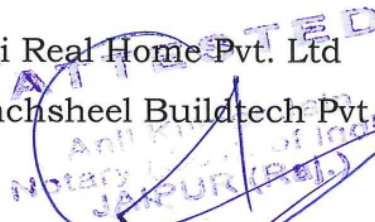
3. That this Hon'ble Tribunal vide its order dated 21.01.2025 issued notice to all the respondents and further constituted a committee to visit the place, examine the facts, take remedial measures and submit the factual report and action taken report. That this Hon'ble Tribunal constituted a committee consisting of:

- i. One representative from Principal Secretary, Water Resource Department, Govt. of Rajasthan.
- ii. One representative from the Principal Secretary, Urban Development and Housing, Govt. of Rajasthan, Jaipur.
- iii. One representative from the CPCB, Rajasthan.
- iv. One representative from the Rajasthan Pollution Control Board.

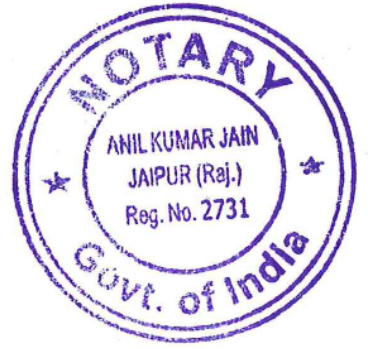
4. That, in compliance of the order dated 21.01.2025 passed by this Hon'ble Tribunal, the joint inspection was held and the report of the Joint Committee is already on record.

5. That it is submitted that in accordance with the observation of the Joint Committee report, the State PCB has issued show cause notices to all the violators of the environmental rules and strict action will be taken as per the law. The show cause notices have been issued to following Project Proponents:

- i. M/s Jogi Real Home Pvt. Ltd
- ii. M/s Panchsheel Buildtech Pvt Ltd



07 MAY 2025



- iii. M/s Mangalam Builders
- iv. M/s Grassfield Riviera Resort
- v. M/s Brijastha Contruction Pvt Ltd

A true copy of the show cause notices issued are collectively marked and annexed as **Annexure – R/1**

6. That the instant Action Taken Report has been supported by way of an affidavit.

Rajasthan State Pollution Control Board

Through



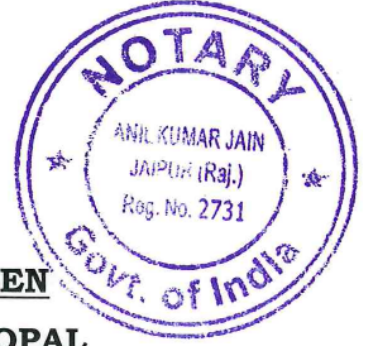
Vaibhav Thakuria
Counsel for RSPCB
+91 7579282001
vaibhavthakuria@gmail.com

Place: Bhopal

Date: 07.05.2025



ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)
07 MAY 2025



**BEFORE THE HON'BLE NATIONAL GREEN
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IN THE MATTER OF
ORIGINAL APPLICATION NO. 07/2025 (CZ)

KAMLESH ROJ

....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

....RESPONDENTS

**AFFIDAVIT IN SUPPORT OF ACTION TAKEN
REPORT**

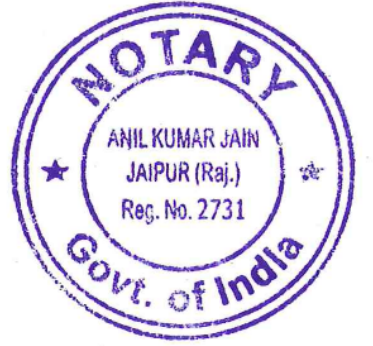
I, Vivek Goel, S/o Late Shri N C Goel, Aged around 55 Years, currently posted as Regional Officer in Regional Office, Rajasthan State Pollution Control Board, Jaipur South, having its office at 8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur, do hereby solemnly affirm on oath as under:

1. That I am the Officer Incharge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit ⁶⁻¹⁵¹⁵
2. That I am filing the Action Taken Report in compliance of this Hon'ble Tribunals order, the contents of which are true and correct to the best of my knowledge and belief and based on the document filed along with the Action Taken Report




Dependent

07 MAY 2025



VERIFICATION

I the above named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 07th day of May, 2025 at Jaipur (Rajasthan).

A handwritten signature in blue ink, consisting of a stylized 'S' shape followed by a horizontal line.

Deponent

07 MAY 2025

ATTESTED
Anil Kumar Jain
Notary
Govt. of India
JAIPUR (Raj.)



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR

Website - www.environment.rajasthan.gov.in
 Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Registered Post

No. RPCB/ROJP/S/Legal-69/ 3077

Date: 6/5/25

M/s Manglam Builders,
Indicity, Mahela, Near Bagru,
Ajmer jaipur Express Way, Nh 8,
District-Jaipur-303007.

Sub: - Show Cause notice for intended directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and intended legal action.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come into force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in



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- respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
 9. And whereas, you are operating a township project in the name & style of **M/s Manglam World City**, (hereinafter referred as 'the unit/industry') **at Near Bagru, Ajmer Jaipur Express Way, Nh 8, District-Jaipur** for township development.
 10. And whereas, unit has been established without having valid Consent to Establish or Consent to Operate under the Air Act and the Water Act as the case may be from the Board which is clear violation of the provisions of the Water Act and the Air Act.
 11. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 12. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions :-

- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

In view of above, this show cause notice is being issued as to why directions of closure under the provisions of section 31(A) of the Air Act and section 33(A) of the Water Act shall not be issued for the reason mentioned above. In case, you wish to submit any objection/ clarification to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized person along with documentary evidences to this office within **15 days from issuance of this notice**; else the actions mentioned above may be initiated without any further notice in the matter.

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(Vivek Goel)
Regional Officer


Regional Officer



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REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
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Website - www.environment.rajasthan.gov.in
Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Registered Post

No. RPCB/ROJP/S/Legal-69/ **3076**

Date: **6/5/25**

M/s Panchsheel Buildtech Pvt. Ltd.,
G-34, Sector-63, Noida-201301
Email-sales@panchsheelgroup.com

Sub: - Show Cause notice for intended directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and intended legal action.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in



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- respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
 9. And whereas, you are operating a township project in the name & style of M/s **Panchsheel Park**, (hereinafter referred as 'the unit/industry') **at NH-8, Shyam Nagar, Ajmer Road, Jaipur**, for township development.
 10. And whereas, unit has been established without having valid Consent to Establish or Consent to Operate under the Air Act and the Water Act as the case may be from the Board which is clear violation of the provisions of the Water Act and the Air Act.
 11. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 12. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions :-

- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

In view of above, this show cause notice is being issued as to why directions of closure under the provisions of section 31(A) of the Air Act and section 33(A) of the Water Act shall not be issued for the reason mentioned above. In case, you wish to submit any objection/ clarification to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized person along with documentary evidences to this office within **15 days from issuance of this notice**; else the actions mentioned above may be initiated without any further notice in the matter.


 (Vivek Goel)
 Regional Officer
 o/c

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 Regional Officer
 o/c



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REGIONAL OFFICE (JAIPUR-SOUTH)
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HOUSING BOARD OFFICE, JAIPUR
Website - www.environment.rajasthan.gov.in
Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Registered Post

No. RPCB/ROJP/S/Legal-69/ 3075

Date: 6/5/25

M/s Jogi Real Home Pvt. Ltd.,
F-101-102, Dhanshri Tower-2,
Central Spine Vidhyadhar Nagar, Jaipur
Email- info@jogirealhome.com

Sub: - Show Cause notice for intended directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and intended legal action.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in



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- respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
 9. And whereas, you are operating a township project in the name & style of **M/s Virat City**, (hereinafter referred as 'the unit/industry') **at Mahala, NH-8, Ajmer Road, Jaipur**, for township development.
 10. And whereas, unit has been established without having valid Consent to Establish or Consent to Operate under the Air Act and the Water Act as the case may be from the Board which is clear violation of the provisions of the Water Act and the Air Act.
 11. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 12. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.


Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions :-

- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

In view of above, this show cause notice is being issued as to why directions of closure under the provisions of section 31(A) of the Air Act and section 33(A) of the Water Act shall not be issued for the reason mentioned above. In case, you wish to submit any objection/ clarification to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized person along with documentary evidences to this office within **15 days from issuance of this notice**; else the actions mentioned above may be initiated without any further notice in the matter.

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 (Vivek Goel)
 Regional Officer


 Regional Officer



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 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR
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 Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Registered Post

No. RPCB/ROJP/S/Legal-69/ 3074

Date: 6/5/25

M/s Brijasha Construction Pvt. Ltd.,
187, goverdhan colony, near vivek vihar metro station ,
Jaipur, Rajasthan 302019
Email- info@jogirealhome.com

Sub: - Show Cause notice for intended directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and intended legal action.

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2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and



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- Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
 9. And whereas, you are operating a township project in the name & style of **M/s Brijasha Ocean**, (hereinafter referred as 'the unit/industry') **at Mahala, NH-8, Ajmer Road, Jaipur**, for township development.
 10. And whereas, unit has been established without having valid Consent to Establish or Consent to Operate under the Air Act and the Water Act as the case may be from the Board which is clear violation of the provisions of the Water Act and the Air Act.
 11. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 12. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.


Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions :-

- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

In view of above, this show cause notice is being issued as to why directions of closure under the provisions of section 31(A) of the Air Act and section 33(A) of the Water Act shall not be issued for the reason mentioned above. In case, you wish to submit any objection/ clarification to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized person along with documentary evidences to this office within **15 days from issuance of this notice**; else the actions mentioned above may be initiated without any further notice in the matter.

Copy To: Master File.


 (Vivek Goel)
 Regional Officer


 Regional Officer



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR
 Website - www.environment.rajasthan.gov.in
 Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Registered Post

No. RPCB/ROJP/S/Legal-69/3074

Date: 6/5/25

**M/s Grassfield Riviera Resort,
 Indicity, Mahela, Near Bagru,
 Ajmer jaipur Express Way, Nh 8,
 District-Jaipur-303007.**

Sub: - Show Cause notice for intended directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in



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- respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
 9. And whereas, you are operating a hotel/resort in the name & style of **M/s Grassfield Riviera Resort**, (hereinafter referred as 'the unit/industry') **at Indicity, Mahela, Near Bagru, Ajmer Jaipur Express Way, Nh 8, District-Jaipur** and the process is such that it generates polluted trade/domestic effluent & air emissions.
 10. And whereas, unit has established and being operated without having valid Consent to Establish & Consent to Operate under the Air Act and the Water Act from the Board which is clear violation of the provisions of the Water Act and the Air Act.
 11. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 12. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.


Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, intends to issue following directions :-

- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

In view of above, this show cause notice is being issued as to why directions of closure under the provisions of section 31(A) of the Air Act and section 33(A) of the Water Act shall not be issued for the reason mentioned above. In case, you wish to submit any objection/ clarification to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized person along with documentary evidences to this office within **15 days from issuance of this notice**; else the actions mentioned above may be initiated without any further notice in the matter.

Copy To: Master File.


(Vivek Goel)
Regional Officer
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